

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2267
ANSWERED ON:24.07.2014
SETTING UP OF POWER PROJECTS
Dhruvanarayana Shri Rangaswamy

Will the Minister of POWER be pleased to state:

- (a) the details of proposals received by the Union Government from the various State Governments for setting up of power projects in their States during the last three years and the current year, State/UT-wise;
- (b) the number of proposals sanctioned during the above said period and those still pending for approval with the Union Government, State/UT-wise;
- (c) the reasons for the pendency of the proposals; and
- (d) the time by which these proposals are likely to be approved by the Union Government?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) : As per provisions of the Electricity Act 2003, concurrence of Central Electricity Authority(CEA) is no longer required for setting up of new Thermal Power Projects. For Hydro Power Projects, 41 Detailed Project Reports (DPRs) were received in the CEA during the last three years and current year (up to June, 2014) for accord of concurrence. State/UT-wise, year-wise details of these projects are at Annex.

Out of the above referred 41 Hydro Electric Projects, 11 DPRs were returned to project authorities for resubmission after tying up of all the inputs as the DPRs were not complete in all respects.

(b) : 21 DPRs of Hydro Electric Projects have been accorded concurrence by the CEA during this period and 19 DPRs still are with the CEA.

(c) & (d) : The approval of a Detailed Project Report (DPR) involves appraisal of various aspects such as hydrology, design and safety of dam, design of civil structures such as water conductor system, power house, surge shaft, power potential studies, electro-mechanical design, geology, power evacuation, construction material and cost etc. In order to appraise the above aspects, CEA consults Central Water Commission (CWC)/Ministry of Water Resources (MoWR)/Central Soil & Material Research Station (CSMRS) and Geological Survey of India (GSI). The examination of DPRs is an interactive process between the appraising group, the developer and the concerned State Government. Accordingly, the pending DPRs are accorded clearance as per satisfactory submission of required information and data.